

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ASIS CORPORATE ADVISORS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>ASIS CORPORATE ADVISORS LIMITED</b>
2.	Date of incorporation of corporate debtor	14 <sup>th</sup> September, 2000
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72100MH2000PLC128709
5.	Address of the registered office and principal office (if any) of corporate debtor	201 2ND FLOOR, 18 PRIME CENTRE S V ROAD, ABOVE VIJAY SALES, SANTACRUZ, Mumbai Maharashtra, India, 400054
6.	Insolvency commencement date in respect of corporate debtor	09-09-2025
7.	Estimated date of closure of insolvency resolution process	08-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Devendra Jain IBBI/IPA-001/IP-P00255/2017-2018/10484
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-604, Ratnakar Nine square, Opp. ITC Narmada Hotel, Nr Keshavbaug, Vastrapur, Ahmedabad-380 015 E-Mail :- <a href="mailto:djain21168@gmail.com">djain21168@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: - As Above E-Mail :- <a href="mailto:asiscor.irp@gmail.com">asiscor.irp@gmail.com</a>
11.	Last date for submission of claims	23-09-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) <b>NO class of creditors –as per available information</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>NA</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> B-604, Ratnakar Nine square, Opp. ITC Narmada Hotel, Nr. Keshavbaug, Vastrapur, Ahmedabad-380 015

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ASIS CORPORATE ADVISORS LIMITED** on 09-09-2025.

The creditors of **ASIS CORPORATE ADVISORS LIMITED**, are hereby called upon to submit their claims with proof on or before 23-09-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional**

: Mr. Devendra Jain  
IBBI/IPA-001/IP-P00255/2017-2018/10484

Date : 12-09-2025  
Place : Ahmedabad

  
